

12.14 hrs.

*[English]*

CONSTITUTION (SIXTY-FIFTH AMENDMENT) BILL

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

SHRI EDUARDO FALEIRO (Mormugao): I have given a notice.

MR. SPEAKER: Your notice was received after 10 o'clock. It is time-barred.

SHRI EDUARDO FALEIRO: I respectfully submit that you must give me an opportunity—and you will support me on this—to protest against the casual and cavalier manner in which this Government has been dealing with this House and now dealing with the Constitution.

MR. SPEAKER: I cannot permit you because your notice is time-barred.

SHRI EDUARDO FALEIRO: My protest should be recorded and you should support it against the manner in which the Government is dealing with this House and with the Constitution.

MR. SPEAKER: Your notice is time-barred.

SHRI EDUARDO FALEIRO: You are a minority Government and for the first time in the history of Parliament, you are not even able to get a simple majority.

SHRI SOMNATH CHATTERJEE: You are not informed correctly.

SHRI EDUARDO FALEIRO: I am informed very correctly. *(Interruptions)*

SHRI SOMNATH CHATTERJEE: It happened earlier on seven occasions.

MR. SPEAKER: You have already protested. Now, take your seat.

SHRI EDUARDO FALEIRO: Sir, you, as the custodian of the Constitution, must condemn the casual and cavalier manner in which this Government is dealing with this House and the Constitution.

MR. SPEAKER: You are a very senior Member. Please resume your seat.

The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

MR. SPEAKER: The leave is granted. The Minister may now introduce the Bill.

SHRI MUFTI MOHAMMAD SAYEED: I introduce the Bill.

MR. SPEAKER: The Constitution (Sixty-fifth Amendment) Bill, 1990 is introduced.

*(Interruptions)*

PROF. MADHU DANDAVATE: Mr. Faleiro, this is the eighth time!

SHRI EDUARDO FALEIRO: You must make an observation condemning it. And the Parliamentary Affairs Minister must give an assurance that they will be careful in future and this will not happen again. *(Interruptions)*

MR. SPEAKER: Mr. Banatwalla, Take your seat. Let me proceed with the business of the House.

SHRIG.M. BANATWALLA: You should make an observation expressing your displeasure in this regard. *(Interruptions)*

MR. SPEAKER: Now, Matters under Rule 377.